

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

(Through Video Conferencing)

Chandigarh, this the 27th day of April, 2021



C.P. No. 060/5/2021
O.A. No. 060/25/2020
M.A. No. 060/730/2021

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)**

Gurcharan Singh son of Sh. Ram Singh, age 58 years, working as Carpenter HS-I under Garrison Engineer (Air Force) Halwara – 141106, Ludhiana, Punjab.

....Applicant

(By Advocate: Sh. D.R. Sharma)

Versus

1. Dr. Ajay Kumar, IAS, Secretary, Ministry of Defence, South Block, New Delhi – 110 011.
2. Maj. Gen., A.K. Ramesh, Chief Engineer, HQ Western Command, Chandimandir - 160101
3. Sh. Vivek Singh Atri, Col., Commander Works Engineer (Air Force) Ambala Cantt - 133001.
4. Sh. P. Ravi Kumar, EE, Garrison Engineer (Air Force), Halwara – 141106.

... .Respondents

(By Advocate: Sh. Sanjay Goyal)

O R D E R(Oral)

AJANTA DAYALAN, MEMBER (A):

1. We have joined this Division Bench online through Video Conferencing.
2. MA No. 060/730/2021 has been filed by the respondents for placing on record their compliance affidavit. MA is allowed and the compliance affidavit is taken on record.



3. Counsel for the respondents states that since they have filed compliance affidavit, this CP is therefore rendered infructuous.
4. Counsel for the applicant has no objection to this compliance affidavit.
5. In view of above, this CP is rendered infructuous.
6. Notices issued are discharged.
7. Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) has consented to this order during virtual hearing.

(AJANTA DAYALAN)
MEMBER (A)

(JUSTICE VIJAY LAKSHMI)
MEMBER (J)

Place: Chandigarh
Dated: 27.04.2021

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